

F.A. No.1/2013

**BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

24.04.2014

As prayed for by the learned counsel appearing for the parties, list this case on 15.05.2014.

JUDGE

Sylvana

FAO No. 2/2013

**BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

24.04.2014

List this case on 08.05.2014.

JUDGE

Sylvana

MC [WP(C)] No.41/2013

**BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

24.04.2014

As prayed for by the learned counsel for the petitioner,
list this case on 01.05.2014.

JUDGE

Sylvana

WP(C) No.15/2013

**BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

24.04.2014

As prayed for by the learned counsel appearing for the petitioner, list this case on 08.05.2014.

JUDGE

Sylvana

WP(C) No.72/2013

**BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

24.04.2014

As prayed for by the learned counsel for the petitioner, list this case on 08.05.2014.

JUDGE

Sylvana

WP(C) No.341/2013

**BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

24.04.2014

Heard Mr. V.K.Jindal Sr. Advocate appearing for the petitioner and also Mr. N.D.Chullai, Sr. GA appearing for state-respondents No. 1 & 2, Mr. Khan appearing for respondents No. 3, 7 & 11 and Mr. H.S.Thangkhiew, Sr. Advocate assisted by Mr. N.Mozika appearing for respondents No. 4, 5, 6 10 & 12.

Hearing concluded.

Judgment reserved.

JUDGE

Sylvana

WP(C) No. 42/2013

**BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

24.04.2014

As prayed for by the learned counsel appearing for the petitioner, list this case on 08.05.2014.

JUDGE

Sylvana

**BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

24.04.2014

Mr. N.D.Chullai, Senior GA appearing for the state-respondents prays for further 2 (two) weeks' time for collection of the Service Book of (Late) Moristar Kharbuli.

List this case after 3 weeks (15.05.2014).

JUDGE

Sylvana

WP(C) No. 63/2013

**BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

24.04.2014

As prayed for by the learned counsel appearing for the petitioner, list this case on 22.05.2014.

JUDGE

Sylvana

WP(C) No. 222/2013

**BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH**

24.04.2014

List on 08.05.2014.

JUDGE

Sylvana

BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

24.04.2014

As agreed to and prayed for by the learned counsel appearing for the parties, this misc. application is taken up for disposal at the Admission stage.

It is stated in the present misc. application that out of the three minors' children namely: Ms.Ibashisha Kharpran and Mr. Iainehskhem Kharpran had attained majority and the youngest child namely Ms. Baiamon Kharpran is the only minor child. In the above factual backdrop, by this misc. application, the applicants are praying for modification of para 8 of the judgment and order of this Court dated 03.07.2013, which reads as follows:-

"8. The Registry of this Court shall release the said amount after fulfilling the conditions mentioned above, i.e. opening of the account in a Scheduled Bank in the name of the children of the deceased (late) Shri.Kyrmes Phawa and deposit of Rs.5 lakhs in their account till the children attain majority. The remaining Rs.1,44,352/- minus Rs.50,000/- may be released to the wife after proper verification of her identity through her counsel."

Mr. VK Jindal, learned senior counsel appearing for the Insurance-Company stated at the Bar that in compliance with the directions of this Court in the judgment and order dated 03.07.2013 passed in MAC Appl.(SH)5/2013, the said amount of compensation had already been deposited in the Registry of this Court. This fact is not denied by Mr. A Khan, learned counsel appearing for the applicants.

In the result, para 8 of the judgment and order dated 03.07.2013 is modified to the extent that for the two minors said to have been attained majority, if they could show the certificates or any materials for attaining their majority, the amount of their shares may not be required to deposit in the Fixed Deposit and so far as the share of the remaining minor his/her shall be deposited in the Fixed Deposit. The Registry may act accordingly.

With the above modification, this misc. application is allowed.

JUDGE

Lam

MC(FAO)No.1/2014
In FAO No.1/2014

BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

24.04.2014

Mr. HL Shangreiso, learned counsel, who entered appearance on behalf of the respondent prays for listing this case after two weeks so as to enable him to file affidavit-in-opposition.

Prayer is granted.

List on *08.05.2014*.

JUDGE

Lam

MC(WP(C))No.180/2013
In WP(C)No.154/2013

BEFORE
THE HON'BLE MR JUSTICE T NANDAKUMAR SINGH

24.04.2014

In view of the order passed today in
WP(C)No.154/2013, this misc. case also stands disposed of.

JUDGE

Lam